

**GOVERNMENT OF INDIA  
WATER RESOURCES, RIVER DEVELOPMENT AND GANAGA REJUVENATION  
LOK SABHA**

UNSTARRED QUESTION NO:3928  
ANSWERED ON:10.08.2017  
Construction of Dams by Industries  
Mahto Dr. Banshilal

**Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANAGA REJUVENATION be pleased to state:**

- (a) the details of industries in the country who have been granted permission to use water from dams and canals, State-wise;
- (b) whether the Government proposes to formulate a regulation to encourage big industries for constructing dams and canals to exploit water resources for their use and if so, the details thereof;
- (c) whether any proposals have been received from industries in this regard; and
- (d) if so, the details thereof and the action taken thereon?

**Answer**

THE MINISTER OF STATE FOR WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION

(DR. SANJEEV KUMAR BALYAN)

(a) to (d) Water being a State subject, allocation of water from dams and canals for thermal power plants and other industrial purposes is done by the respective State Governments as per their priorities and requirements.

Proposals are received in the Central Water Commission (CWC) under this Ministry from the State Governments/Industries/Thermal Power companies for comments /no objection of CWC from inter-State/international angle. Comments of CWC are furnished keeping in view of Tribunal decision/valid inter-State agreement/International treaty, if any, and impact on committed utilizations if irrigation water is diverted.

Further, no proposal for formulation of regulation to encourage big industries for constructing dams and canals to exploit water resources for their use is under consideration in this Ministry.

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